

ITEM NO.801

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6749/2015

(Arising out of impugned final judgment and order dated 30/06/2015 in CMWP No. 15171/2015 passed by the High Court Of Judicature at Allahabad)

ABID SHAMIM AND ANR

Petitioner(s)

VERSUS

INAMUL HAQUE SIDDIQUE & ORS.

Respondent(s)

Date : 26/08/2015 This petition was orally mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Param Misra, Adv.
Mr. Krishnan Misra, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on Board.

It is submitted by Mr. Param Misra, learned counsel for the petitioners that the FIR was lodged by the uncle of the petitioners.

In view of the aforesaid, the words occurring in 5th and 6th line, i.e., "the petitioners filed an F.I.R." shall be substituted by the words "the petitioners' uncle, the respondent no.7, filed an F.I.R.".

The order be rectified accordingly.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master